

ACC

## ACC LIMITED

CIN: L26940GJ1936PLC149771

Registered Office: "Adani Corporate House", Shantigram, S.G. Highway, Khodiyar, Ahmedabad - 382 421, Gujarat, India

Tel No. : +91 79-2656 5555 • Website: www.acclimited.com • E-mail: acc-investorsupport@adani.com

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## NOTICE TO THE SHAREHOLDERS OF THE COMPANY

## Sub.: Compulsory transfer of Equity Shares to Investor Education and Protection Fund (IEPF) Account.

Notice is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended), ("the Rules") notified by the Ministry of Corporate Affairs, the Company is required to transfer all shares in the name of Investor Education and Protection Fund (IEPF) Account in respect of which dividend has not claimed by the shareholders for seven consecutive years or more.

The Company in compliance with the aforesaid "Rules" has sent individual notices to all those shareholders whose shares are liable to be transferred to IEPF Account and have also uploaded full details of such shares due for transfer as well as unclaimed dividends on the website of the company i.e. www.acclimited.com. Shareholders are requested to verify the details of unclaimed dividends and the shares liable to be transferred to the IEPF Authority.

Shareholders may note that both the unclaimed dividends and the shares transferred to the IEPF Authority can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules.

The concerned shareholders may take further Notice that in case the Company does not receive any communication from them by 20th June 2025, the Company shall, in compliance with the requirements set out in the Rules, transfer the shares to the IEPF Authority by 20th July, 2025.

Shareholders whose shares are liable to be transferred to IEPF Demat Account may note that the shares, whether in physical or electronic form, will be transferred to IEPF Demat Account in accordance with the procedure notified by the Ministry of Corporate Affairs, from time to time. In respect of shareholders holding shares in physical form, upon transfer of shares to IEPF Demat Account, the original share certificate(s) which stand registered in their name shall stand automatically cancelled and be deemed non-negotiable. In respect of shareholders holding shares in demat form, the Company shall inform the concerned depository by way of corporate action for transfer of shares lying in their Demat Account in favour of the IEPF Demat Account.

Shareholders having any queries on the subject matter, may contact the Company's Registrar and Transfer Agent KF in Technologies Limited, Ms. Shobha Anand, Vice President at Unit ACC Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222, e-mail ID: einward.ris@kfintech.com.

For ACC Limited

Sd/-  
Bhavik Parikh  
Company SecretaryPlace: Ahmedabad  
Date: 11th April 2025

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF TRANSCENDED IT CONSULTING SOLUTIONS PRIVATE LIMITED	
1. Name of Corporate Person	TRANSCENDED IT Consulting Solutions Private Limited
2. Date of incorporation of Corporate Person	18/07/2011
3. Authority under which Corporate Person is incorporated / registered	ROC Mumbai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72500MH2011PTC219879
5. Address of the Registered Office and Principal Office (If any) of Corporate Person	F-11, 3rd Floor, Manek Mahal 90, Veer Nariman Road, Churchgate, Mumbai, Maharashtra - 400 020
6. Liquidation Commencement Date of Corporate Person	08/04/2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	G. Ramachandran F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai-600017 Email: liquidation.itspl@gmail.com M. No.: +91 - 98410 37454 Reg. No.: IBI/IIIPA-002/IP-N00167/2017-18/10437
8. Last date for submission of claims	08/05/2025

Notice is hereby given that the Transcended IT Consulting Solutions Private Limited has commenced voluntary liquidation on 08/04/2025.

The stakeholders of Transcended IT Consulting Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before 08/05/2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12/04/2025  
Place : Chennai

Sd/-  
G. Ramachandran

Tender Notice	
Bank of Baroda, Pune District Region invites sealed tenders (2 Bid System) from reputed contractors for "Tender for Furnishing, Electrical and Air-conditioning work at our proposed new premises" situated in Next Gen Avenue, B Wing, Shivaji Nagar, Pune, Maharashtra. The estimated cost of the work is approximately Rs. 73,00,000/- + G.S.T. Last date of receipt of the tender is 05/05/2025 upto 3.00 PM. For more details please log on to <a href="https://www.bankofbaroda.in/tenders/">https://www.bankofbaroda.in/tenders/</a>	
Place : Pune, Date : 12/04/2025	

GNA G N A AXLES LIMITED	
CIN: L29130PB1993PLC013684	
Regd. Office : GNA House, 1-C, Chhoti Baradari - II Garha Road Opposite Medical College, Jalandhar 144001 Punjab. Tel No.: 0181-4630477 E-mail : gna@gnagroup.com; Website : www.gnaaxles.in	
NOTICE	
Notice is hereby given that a meeting of the Board of Directors of the Company has been scheduled to be held on Monday, 21st April, 2025, at 1:00 PM at the Corporate Office of the Company at VPO Mehtiana Dist. Hoshiarpur, Inter alia, to consider and approve the Audited Financial Results of the Company, both standalone and consolidated, for the Quarter & Financial Year ended 31st March, 2025 and to consider to recommend Dividend, if any, to the shareholders for the financial year ended March 31, 2025.	
The Notice is also available at Company's website <a href="http://www.gnaaxles.in">www.gnaaxles.in</a> and corporate announcement section of <a href="http://www.bseindia.com">www.bseindia.com</a> and <a href="http://www.nseindia.com">www.nseindia.com</a>	
Place : Mehtiana Date : April 11, 2025	For G N A Axles Limited Gourav Jain Company Secretary

THIS IS A PUBLIC ANNOUNCEMENT FOR AN INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

## PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the Draft Red Herring Prospectus)



## SATTVA ENGINEERING CONSTRUCTION PRIVATE LIMITED

(FORMERLY KNOWN AS SATTVA ENGINEERING CONSTRUCTION PRIVATE LIMITED)

CORPORATE IDENTIFICATION NUMBER: U45201TN2005PLC058383

Our Company was originally incorporated as "Sattva Engineering Construction Private Limited" a private limited company under the Companies Act, 1956 and received a certificate of incorporation from the Registrar of Companies, Tamil Nadu, dated December 21, 2005. Subsequently, the name of our Company was changed from "Sattva Engineering Construction Private Limited" to "Sattva Engineering Construction Limited", consequent to conversion of our Company from private limited company to public limited company, pursuant to a special resolution passed by the shareholders of our Company in the extra-ordinary general meeting held on November 25, 2024 and a fresh certificate of incorporation consequent to change of name was issued by the Registrar of Companies, Central Registration Centre dated December 23, 2024. The corporate identification number of our company is U45201TN2005PLC058383. For change in registered office and other details please, see "History and Certain Corporate Matters" on page 195 of the Draft Red Herring Prospectus.

Registered Office: Greems Dugar, 4<sup>th</sup> floor, North Wing, Old No. 149, New No. 64, Greems Road, Thousand Lights, Chennai - 600 006, Tamil Nadu, India.Website: [www.sattvaengg.in](http://www.sattvaengg.in); E-Mail: [investor.relation@sattvaengg.in](mailto:investor.relation@sattvaengg.in); Telephone No: +91-80 1555 6979

Contact Persons: Balaji Srinivasan - Company Secretary and Compliance Officer / G Sujatha - Whole Time Director &amp; CFO

PROMOTERS OF OUR COMPANY: SANTHANAM SESHADRI, R SEKAR AND JAGACHCHANDARR SEKAR UTHRA

## THE ISSUE

THE ISSUE IS BEING MADE PURSUANT TO REGULATION 229(2) AND 253(1) OF CHAPTER IX OF SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 AS AMENDED ("SEBI ICDR REGULATIONS") AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED APRIL 09, 2025 HAS BEEN FILED WITH THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE").

INITIAL PUBLIC ISSUE OF UPTO 47,16,800 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH OF SATTVA ENGINEERING CONSTRUCTION LIMITED (FORMERLY KNOWN AS SATTVA ENGINEERING CONSTRUCTION PRIVATE LIMITED), ("SATTVA" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹[•] LAKHS ("THE ISSUE"), OF WHICH [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE AGGREGATING TO ₹[•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH AT A PRICE OF ₹[•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE AGGREGATING TO ₹[•] LAKHS IS HEREAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

FOR FURTHER DETAILS, PLEASE REFER TO OUR CHAPTER TITLED "ISSUE STRUCTURE" ON PAGE 309 OF THE DRHP.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ADVERTISED IN ALL EDITION OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITION OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND TAMIL EDITION OF [•] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE. FOR FURTHER DETAILS, KINDLY REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 299 OF THIS DRAFT RED HERRING PROSPECTUS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least 3 (three) additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 (one) Working Days, subject to the Bid/Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchange, by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), the "QIB Portion", provided that our Company, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors wherein (a) one third of the portion available to Non-Institutional Investors shall be reserved for Applicants with Application size of more than two lots and up to such lots equivalent to not more than ₹10 lakhs; (b) two third of the portion available to Non-Institutional Investors shall be reserved for Applicants with Application size of more than ₹10 lakhs; and (c) any unsubscribed portion in either of the sub-categories specified in clauses (a) or (b), may be allocated to Applicants in the other sub-category of Non-Institutional Investors; and not less than 35% of the Net Issue shall be available for allocation to Individual Investors, who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 315 of the Draft Red Herring Prospectus.

This Public Announcement is made pursuant to Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025 vide notification dated March 03, 2025.

The DRHP filed with NSE EMERGE shall be made available for the public comments, if any, for the period of at least 21 days from the date of such filing and hosting the same on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), Website of the Issuer at [www.sattvaengg.in](http://www.sattvaengg.in) and on the website of BRLM i.e. Vivro Financial Services Private Limited at [www.vivro.net](http://www.vivro.net). Our company invites the public to give their comments on the DRHP filed with the NSE, with respect to the disclosures made in the DRHP. The members of the public are requested to send the copies of their comments to NSE EMERGE and/or Company Secretary and the Compliance Officer of the Issuer and/or BRLM at their respective address mentioned below and the same should reach on or before 5:00 P.M. on the 21<sup>st</sup> day from the aforesaid date of filing of DRHP with NSE EMERGE.

Investment in equity and equity related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the issuer and the issue including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India ("SEBI") nor does SEBI guarantee the accuracy or adequacy of this Draft Red Herring Prospectus. Specific attention of investors is invited to the section titled "Risk factors" on page 29 of the Draft Red Herring Prospectus.

Any investment decision may only be taken after the red herring prospectus ("Red Herring Prospectus" or "RHP") has been filed with RoC and must be based solely on the basis of such RHP, as there may be any material changes in the RHP from the DRHP. Equity Shares, when offered through RHP are proposed to be listed on NSE EMERGE.

For details of share capital and capital structure of the Company and the names of the signatories to the Memorandum of the Association and number of Equity Shares subscribed by them, see "Capital Structure" on page 92 of the DRHP. The Liability of the members of our company is limited.

For details of the main objects of the issuer as contained in the Memorandum of the Association, see "History and Certain Corporate Matters" on page 195 of the DRHP.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<b>VIVRO</b>	<b>MUFG</b>	<b>SATTVA</b>
Vivro Financial Services Private Limited 607/608, Marathon Icon, Opp. Peninsula Corporate Park, Off. Ganpatrao Kadam Marg, Veer Santaji Lane, Lower Parel, Mumbai - 400 013, Maharashtra, India. Telephone: +91-22 6666 8040 E-mail ID: <a href="mailto:investors@vivro.net">investors@vivro.net</a> Investor Grievance ID: <a href="mailto:investors@vivro.net">investors@vivro.net</a> Website: <a href="http://www.vivro.net">www.vivro.net</a> Contact Person: Hardik Vanpariyal/ Aradhya Rajyaguru SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC020182	MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 247 Park, 1st Floor, L B S Marg, Vikhroli (West), Mumbai 400083, (Maharashtra), India. Telephone: +91-81 0811 4949 Email ID: <a href="mailto:sattvaengineering.smeipo@in.mpmg.mufg.com">sattvaengineering.smeipo@in.mpmg.mufg.com</a> Investor Grievance ID: <a href="mailto:sattvaengineering.smeipo@in.mpmg.mufg.com">sattvaengineering.smeipo@in.mpmg.mufg.com</a> Website: <a href="http://www.linkintime.co.in">www.linkintime.co.in</a> Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058 CIN: U67190MH1999PTC118368	Sattva Engineering Construction Limited (Formerly known as Sattva Engineering Construction Private Limited) Greems Dugar, 4 <sup>th</sup> floor, North Wing, Old No. 149, New No. 64, Greems Road, Thousand Lights, Chennai - 600 006, Tamil Nadu, India. Contact Person: Balaji Srinivasan - Company Secretary and Compliance Officer / G Sujatha - Whole Time Director & CFO Telephone: +91-80 1555 6979 Email ID: <a href="mailto:investor.relation@sattvaengg.in">investor.relation@sattvaengg.in</a> ; Website: <a href="http://www.sattvaengg.in">www.sattvaengg.in</a> Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.

All the capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in DRHP.

For, Sattva Engineering Construction Limited

Date: April 11, 2025  
Place: ChennaiSd/-  
Santhanam Seshadri  
Whole Time Director

Sattva Engineering Construction Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and considerations, to make initial public issue of Equity Shares and has filed DRHP with NSE EMERGE on April 11, 2025. The DRHP is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com), Issuer at [www.sattvaengg.in](http://www.sattvaengg.in) and on the website of BRLM i.e., Vivro Financial Services Private Limited at [www.vivro.net](http://www.vivro.net). Any potential investor should note that the investment in the Equity Shares involves high degree of risk and for details relating to such risk kindly refer "Risk Factors" on page 29 of the DRHP. Potential investors should not rely on the DRHP filed with NSE EMERGE for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be offered and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur.

There will be no public offering of the Equity Shares in the United States.

KIRIN ADVISORS

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(Please scan this QR Code to view the Addendum)



## JAJOO RASHMI REFRACTORIES LIMITED

Jajoo Rashmi Refractories Limited (the "Issuer" or the "Company") was incorporated under the Companies Act, 1956 as a private limited company under the name and style of "Jajoo Rashmi Refractories Private Limited" pursuant to a certificate of incorporation dated April 18, 1995 issued by the Registrar of Companies, Rajasthan at Jaipur ("RoC"). Subsequently, pursuant to resolutions passed by our Board of Directors in their meeting held on June 30, 2023 and by our Shareholders in the extra-ordinary general meeting held on July 24, 2023, our Company was converted into a public limited company, consequent to which its name was changed to "Jajoo Rashmi Refractories Limited", and a fresh certificate of incorporation dated August 22, 2023, consequent to such conversion was issued by the RoC. For further details, including in relation to changes in name and registered office of our Company, see "History and Certain Corporate Matters" on page 217 of the Draft Red Herring Prospectus dated December 21, 2024 (the "Draft Red Herring Prospectus").

Corporate Identity Number: U27108RJ1995PLC009866

Registered Office and Corporate Office: B7, SN9, LS Nagar, Naya Kheda, Shastri Nagar, Jaipur - 302 016, Rajasthan, India; Telephone: +91 141 233 5816; E-mail: [info@jajoorashmi.com](mailto:info@jajoorashmi.com) Website: [www.jajoorashmi.com](http://www.jajoorashmi.com); Contact Person: Baij Nath Mall, Company Secretary and Compliance Officer; E-mail: [cs@jajoorashmi.com](mailto:cs@jajoorashmi.com)

## NOTICE TO INVESTORS: ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS (THE "ADDENDUM")

## OUR PROMOTERS: SUNIL JAJU, SAURABH JAJU, KOMAL JAJU, SUNIL JAJU KARTA HUF AND HIMALAYA COMMODOLE PRIVATE LIMITED

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹ 1,500 MILLION ("ISSUE"). THE ISSUE SHALL CONSTITUTE [•]% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER, AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH DAILY NATIONAL NEWSPAPER) AND ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI BEING THE REGIONAL LANGUAGE OF RAJASTHAN, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

Our Company had filed the Draft Red Herring Prospectus with SEBI and the Stock Exchanges. Due to inadvertent errors in the DRHP and pursuant to certain observations received from SEBI, the required updates to key portions of the sections titled "Definitions and Abbreviations", "Summary of the Issue Document", "Risk Factors", "Objects of the Issue", "Basis for Issue Price" and "Industry Overview", beginning on pages 2, 25, 34, 114, 137 and 150, respectively, of the Draft Red Herring Prospectus, have been included in this Addendum. The changes pursuant to the observations received from SEBI will be duly reflected in the Red Herring Prospectus and Prospectus as and when filed with the RoC, the SEBI and the Stock Exchanges.

The Draft Red Herring Prospectus, including the sections titled "Definitions and Abbreviations", "Summary of the Issue Document", "Risk Factors", "Objects of the Issue", "Basis for Issue Price" and "Industry Overview", beginning on pages 2, 25, 34, 114, 137 and 150, respectively, shall be appropriately updated in the Red Herring Prospectus to reflect the developments indicated in this Addendum.

Potential bidders may note the followings changes in the Draft Red Herring Prospectus dated December 21, 2024:

- We have included new risk factor number 4 under the section "Risk Factor" on page 37 of the DRHP: "We have acquired the land parcels admeasuring approximately 4.00 acres situated at plot number IV/D-4, and D-5 and I-2(P) and I-3, Village Gorabali, Bokaro Industrial Area, Balidih, Bokaro, Jharkhand, India on which the Proposed Bokaro Project is proposed to be set up. We are yet to complete legal formalities in relation to the acquisition of the aforementioned land parcels. In the event, we suffer a delay in completing the necessary legal formalities, we may suffer a delay in completing the Proposed Bokaro Project, leading to time or cost overruns."
  - We have included new risk factor number 4 under the section "Risk Factor" on page 38 of the DRHP: "The operating cash flow of our Company was ₹ (7.24) million, ₹ (53.31) million, ₹ 34.16 million and ₹ (63.05) million during the three month period ended June 30, 2024 and Financial Years ended March 31, 2024, March 31, 2023 and March 31, 2022, respectively. Our Company has experienced negative cash flow in operating activities in the past and may continue to do so in the future, which could have a material adverse effect on our business, prospects, financial condition, cash flows and results of operations".
  - We have revised the disclosure under the section "Object of the Issue - Part finance the cost of establishing new manufacturing facilities to expand our production capabilities of ferro alloys in the Proposed Bokaro Project" on page 115 and "Summary of the Issue Document - Objects of the Issue" on page 25 of the Draft Red Herring Prospectus.
  - We have revised the disclosure under the section "Object of the Issue - Funding working capital requirements of our Company" on page 114 and "Summary of the Issue Document - Objects of the Issue" on page 25 of the DRHP and reduce the proposed amount for funding working capital requirements of our Company from ₹ 476.71 million to ₹ 309.77 million.
  - We have updated the section "Basis for Issue Price" beginning on page 137 of the Draft Red Herring Prospectus by including Jainam Ferro Alloys (I) Limited and Maithan Alloys Limited as peer companies and by removing Raghav Productivity Enhancers Limited from the list of peer comparisons.
  - We have included the competitive landscapes in the section "Industry Overview" beginning on page 150 of the Draft Red Herring Prospectus.
- The changes conveyed by way of this Addendum are to be read in conjunction with the Draft Red Herring Prospectus and, accordingly, the corresponding references in the Draft Red Herring Prospectus stand updated pursuant to this Addendum. The information in this Addendum supplements the Draft Red Herring Prospectus and updates the information in the Draft Red Herring Prospectus. However, this Addendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the Draft Red Herring Prospectus and the date of this Addendum. Accordingly, this Addendum does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus as and when filed with the RoC, the SEBI and the Stock Exchanges. Please note that the information included in the Draft Red Herring Prospectus will be suitably updated, including to the extent updated by way of this Addendum, as may be applicable, in the Red Herring Prospectus and the Prospectus. Investors should not rely on the Draft Red Herring Prospectus or this Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Issue.

This Addendum which has been filed with SEBI and the Stock Exchanges shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing with SEBI and will be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the websites of the Stock Exchanges at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), the website of the Company at [www.jajoorashmi.com](http://www.jajoorashmi.com), and the website of the Book Running Lead Manager, namely, Unistone Capital Private Limited at [www.unistonecapital.com](http://www.unistonecapital.com). All capitalized terms used in this Addendum and not defined herein shall, unless the context otherwise requires, have the meaning ascribed to them in the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
 Unistone Capital Private Limited A/ 305, Dynasty Business Park, Andheri-Kurla Road, Andheri East, Mumbai - 400 059, Maharashtra, India. Telephone: +91 224 604 6494; Facsimile: Not Applicable Email: <a href="mailto:mb@unistonecapital.com">mb@unistonecapital.com</a> Website: <a href="http://www.unistonecapital.com">www.unistonecapital.com</a> Investor grievance email: <a href="mailto:compliance@unistonecapital.com">compliance@unistonecapital.com</a> Contact Person: Brijesh Parekh SEBI registration number: INM000012449 CIN: U65999MH2019PTC330850	 Bigshare Services Private Limited Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East, Mumbai-400 093, Maharashtra, India. Telephone: +91 226 263 8200; Facsimile: +91 226 263 8299 Email: <a href="mailto:ipo@bigshareonline.com">ipo@bigshareonline.com</a> ; Website: <a href="http://www.bigshareonline.com">www.bigshareonline.com</a> Investor grievance email: <a href="mailto:investor@bigshareonline.com">investor@bigshareonline.com</a> Contact Person: Babu Rapheal SEBI registration number: INR000001385 CIN: U99999MH1994PTC076534

All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Draft Red Herring Prospectus.

For Jajoo Rashmi Refractories Limited  
On behalf of the Board of Directors  
Sd/-

Place: Jaipur, Rajasthan

Date: April 11, 2025

Baij Nath Mall  
Company Secretary and Compliance Officer

JAJOO RASHMI REFRACTORIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public issue of its Equity Shares and has filed the DRHP dated December 21, 2024 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e., BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com) and is available on website of the company i.e., [www.jajoorashmi.com](http://www.jajoorashmi.com), websites of the BRLM, i.e. Unistone Capital Private Limited at [www.unistonecapital.com](http://www.unistonecapital.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 34 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for

# हनुमान उपासना सर्वगुण साधना

भारतीय संस्कृतीमध्ये वेगवेगळ्या पद्धतीने शक्तीची उपासना सांगितली गेली आहे. शक्ती याचा अर्थ ताकद या अर्थाने नव्हे. शक्ती हा एक महत्त्वाचा, संस्कार आणि गुण मानला गेला आहे. खरे तर शक्तीसंपन्न असणे म्हणजेच सद्गुणसंपन्न असणे, असाच मूळ अर्थ घेतला पाहिजे. आणि याचे उत्कृष्ट उदाहरण म्हणजे शक्तीसंपन्न वीर हनुमंताचे देता येते. दरवर्षीप्रमाणे यंदाही देशभर हनुमान जयंती मोठ्या उत्साहात साजरी होईल. कोट्यवधी हनुमानाचे भक्त ज्या शक्तीची उपासना करतात ती शक्ती हनुमंताने सद्गुणवाढीसाठीच वापरली. म्हणूनच तुलसीदासांनी आपल्या हनुमान चालिसामध्ये विद्यावान गुनी अती चातुर। रामकाज करिबे को आतुर। अशा शब्दांत हनुमानाच्या विद्येचे आणि गुणांमुळेच चतुर असल्याचे वर्णन वाचयला मिळते. समर्थ रामदासांनीमुद्धा आपल्या मारुतीस्तोत्रामध्ये लोकनाथा जगन्नाथा, प्राणनाथा पुरातना असे वर्णन करून हनुमान हा तसा जगहित पाहणारा जगन्नाथ होता. आणि आपल्या शक्तीचा उपयोग लोकांच्या प्राणरक्षणासाठी करणारा होता हेच सांगितले आहे. आजही लोक हनुमानाची आराधना यासाठीच करतात की, या हनुमानाने आपल्या प्राणाचे जीवाचे रक्षण करावे. वायुपुत्र असलेला हनुमान हा निश्चितच प्राणरक्षक मानला जातो. मूर्छित पडलेल्या लक्ष्मणासाठी वायुवेगाने जाऊन संजिवनी वटी घेऊन येण्याचा प्रसंग हादेखील जीवरक्षक प्राणरक्षक किंबहुना सगळ्या भयापासून संरक्षण करणाऱ्या हनुमानाचेच दर्शन घडवतो. आजच्या हनुमान जयंतीच्यानिमित्ताने केली जाणारी भक्ती ही केवळ तो एक देव आहे, म्हणून न करता त्याच्यामध्ये असलेल्या गुणांचे अनुकरण करण्यासाठीदेखील आहे हे लक्षात घेतले पाहिजे. गुणांचे अनुकरण याचा अर्थ हनुमानाइतकी शक्ती किंवा बुद्धी आजच्या जगात कोणाकडेही येऊ शकत नाही. परंतु आपल्याकडे जी काही क्षमता आहे किंवा अल्प स्वल्प जी बुद्धी आहे. किंवा थोडेफार जे काही सद्गुण असतील ते सत्कारणी लावता आले पाहिजे. म्हणूनच हनुमानाची शक्ती ही विध्वंसक किंवा विनाशकारी नव्हती. तर ती विधायक आणि सकारात्मक होती हे त्याच्या अनेक कामांमधून दिसून येते.

## सद्गुण संवर्धन

प्रभू रामचंद्राना इतक्या विराट शक्तीचा भक्त लाभणे हा नक्कीच दैवी योग असला तरी रामाची किंवा हनुमानाची आराधना करताना या दोघांच्याही आदर्शमधून फार मोठा संदेश मिळतो. राम तर हा ईश्वरी अवतारच मानला जातो. रामाच्या या अवतारी कार्याचे निश्चितच एक प्रयोजन होते. त्याला लाभलेल्या सद्गुणांचा एक परमआदर्श घालून दिला गेला. जो आज हजारो वर्षांनंतरही कायम राहिला. आणि या रामाचे प्रत्यक्ष शिवशंकर हेदेखील भक्त होते. आणि त्याच शिवशंकराचा एक अंश म्हणूनही हनुमानाकडे बघितले जाते. म्हणजेच भक्तीमधून प्राप्त होणारी शक्ती ही पुन्हा भक्तीसाठीच वापरायची. त्या शक्तीचा कुठेही दुरुपयोग होणार नाही याची काळजी घ्यायची. या

दोन्ही गोष्टींचे भान प्रभूरामचंद्र आणि हनुमानाजवळ होते. या दोघांकडेही अचाट आणि अफाट शक्ती होती. परंतु त्यांनी कधीही अनाठाची प्रदर्शन केले नाही. कोणालाही डिवचण्यासाठी, घाबरवण्यासाठी आपल्या शक्तीचा उपयोग केला नाही. हीच शक्ती आणि भक्तीची शृंखला सामान्य माणसालाही आधार देणारी ठरते. आज हनुमानाची आराधना करताना त्याची कृपा प्राप्त व्हावी अशीच भक्तांची इच्छा असते. आपल्या शत्रूचा किंवा आपल्याला त्रास देणाऱ्या शक्तीचा नायनाट करण्याकरिता कोणतीही आराधना केली तर ती यशस्वी होत नाही. पण या सगळ्या देवतांकडे असलेल्या शक्तीपुढे जर आपण शरण गेलो तर आपल्याला होणाऱ्या त्रासापासून परमेश्वर आपल्याला वाचवतो. याचे अनेक अनुभव अनेकांना येतात. म्हणजेच केवळ शक्तीची आराधना करणे, बलसंपन्न हनुमानाला शरण जाणे एवढा एकमेव उद्देश्य जरी ठेवला तरी आपला कोणत्या पद्धतीने सांभाळ करायचा आणि आपल्या कोणत्या गुणांचे संवर्धन करायचे याची सगळी काळजी शक्तीसंपन्न हनुमान घेत असतात. मग अगदी साडेसातीचा जरी त्रास सुरू झाला तरी अनेक ज्योतिषी लोक हनुमानाची उपासना करायला सांगतात. याचे एकमेव कारण म्हणजे शक्तीच्या आराधनेतून प्राप्त होणारा आत्मविश्वास हा येणाऱ्या कसोटीतही आपल्याला तावून मुलाखून बाहेर काढू शकतो.

## रावणाचा अहंकार

प्रभूरामचंद्रांनीमुद्धा हनुमंताच्या शक्तीचा अनाठाची वापर केला नाही. किंबहुना हनुमानाच्या प्रत्येक कृत्यातून आदर्श प्रस्थापित होईल असाच त्याच्याशी व्यवहार केलेला आहे. हनुमानाला बुद्धीमत्ता वरिष्ठम असे म्हटले गेले आहे. याचा अर्थ आपल्याकडे असलेल्या शक्तीचा तितक्याच कौशल्याने वापर करण्याची बुद्धी असणे खूप गरजेचे ठरते. मात्र या शक्तीला जेव्हा अहंकाराचा स्पर्श होतो तेव्हा विध्वंस हा ठरलेला असतो. प्रभूरामचंद्रांनी हनुमानाला लंकेत सीतेचे कुशल बघण्यासाठीच पाठवले होते. परंतु रावणाला आपल्या शक्तीचा अहंकार झाला. आणि त्या अहंकारातून त्याने हनुमंताच्या शोषणाला चिंध्या गुंडाळून आण लावण्याचा प्रयत्न केला ज्या क्रोधाग्रामातून लंकेला भस्मांकित व्हावे लागले. हे केवळ कथानक म्हणून सोडता येत नाही. तर त्यातून शक्तीचा अहंकार होता कामा नये हाच संदेश मिळतो. हनुमानाची उपासना ही शक्ती आणि बुद्धीसाठी आहे. पुराणकाळातून होऊन गेलेले हे सगळे अवतार किंवा त्यांच्या कथा आजही आपल्याला मोहित करतात. किंवा त्याविषयी आकर्षण वाटते. याचे रहस्यच त्यांच्यातल्या गुणसंवर्धनाला द्यावे लागते. म्हणूनच हनुमानाची उपासना हीसुद्धा एक सर्वगुण साधना आहे. जी शक्ती, बुद्धी, नम्रता, याचे संस्कार घडवते. भीतीपासून किंवा भयापासून हनुमान आपले संरक्षण करतो म्हणजेच त्या भयालाही न भिण्याचा आत्मविश्वास ही हनुमत शक्ती आपल्याला देते. हे लक्षात घेतले पाहिजे. हनुमान उपासनेतला हा गुणसंवर्धनाचा संस्कार असाच पुढेही चिरंतन टिकेल

# चेन्नई सुपर किंग्सचा लाजिरवाणा पराभव १०.१ षटकांत कोलकात्याने गाठले विजयी लक्ष्य

चेन्नईच्या एम. ए. चिदंबरम स्टेडियमवर कोलकाता नाईट रायडर्सविरुद्ध आज झालेल्या सामन्यात चेन्नई सुपर किंग्सचा ८ विकेट्सने लाजिरवाणा पराभव झाला. कोलकात्याच्या गोलंदाजांच्या प्रभावी मान्यामुळे चेन्नई सुपर किंग्सने पहिल्या डावात १०३ धावांवर गाशा गुंडाळला. त्यानंतर हे विजयी लक्ष्य कोलकात्याच्या फलंदाजांनी १०.१ षटकांत सहज गाठल्यामुळे चेन्नईला आयपीएलमधील सलग पाचवा पराभव पत्करावा लागला.



चेन्नईचे कर्णधार अजिंक्य रहाणेने टॉस जिंकला आणि पहिल्यांदा गोलंदाजी करण्याचा निर्णय घेतला. चेन्नईचे रचिन रवींद्र आणि डेव्हॉन कॉनवे सलामीला आले. रचिन ४ धावांवर आणि कॉनवे १२ धावांवर बाद झाल्याने चेन्नईचा डाव संकटात आला. त्यानंतर चेन्नईच्या फलंदाजांना मोठी खेळी करता आली नाही. राहुल त्रिपाठीने १६ धावा केल्या. विजय शंकर २९ धावांवर परतला. रविचंद्रन अश्विनेने १ धाव काढली. जडेगा आणि

देव्यासाठी अजिंक्य रहाणे मैदानावर आला. गुणतालिकेतील स्नेट वाढवण्यासाठी सुनील नेन आपल्या शैलीत फाटके मारत होता. मात्र तो १८ चेंडूत ४४ धावा करून बाद झाला. त्याचा नूर अहमदने त्रिफळा उडाला. मग रिकू सिंग फलंदाजीसाठी आला. त्यावेळी कोलकात्याची धावसंख्या २ बाद ८५ होती. रिकू सिंग (१२ चेंडूत १५ धावा) आणि अजिंक्य रहाणे (१७ चेंडूत २० धावा) यांनी संघाला १०.१ षटकांत विजयी मिळून दिला. त्यामुळे कोलकात्याने चेन्नईवर ८ गडी राखून विजय मिळवला.

## भारतीय बॉक्सिंग महासंघाची कामकाजासाठी हंगामी समिती

नवी दिल्ली दिवसांच्या आतमध्ये जागतिक बॉक्सिंग संघटनेला सादर करील. या समितीची मर्यादा १० दिवस असणार आहे. जागतिक बॉक्सिंग संघटनेचे अध्यक्ष बोरिस वॅन डर बोस्ट यांनी भारतीय बॉक्सिंग संघटनेचे चेअरमन अजय सिंग यांना पत्र लिहून नव्या समितीबाबत कळवले. या समितीच्या अध्यक्षपदी अजय सिंग यांची निवड केली. समितीत उपाध्यक्ष नरेंद्रकुमार निर्वान, कार्यकारी संचालक अरुण मलिक, ऑलिंपियन खेळाडू एल.सतीता देवी व सिंगापूर बॉक्सिंग संघटनेचे अध्यक्ष फेरुझ मोहम्मद यांचा समावेश आहे.

## मुंबई पोलिसांच्या अ संघाचा विजय हर्ष आणि रोहनची दमदार फलंदाजी

टाणे हर्ष साळुंखेचे झुंजार अर्धशतक, रोहन सोनावळेची जबाबदारीपूर्ण खेळी आणि गोलंदाजीत साईप्रसाद हिंदळेकरच्या प्रभावी मान्यामुळे मुंबई पोलिसांच्या अ संघाने चौथे स्पॉट्स क्लबचा १२२ धावांनी पराभव करत आंतर कार्यालयीन क्रिकेट स्पर्धेच्या अंतिम फेरीत प्रवेश केला. प्रथम फलंदाजी करताना १९६ धावांचे आव्हान उभारल्यावर मुंबई पोलिसांनी प्रतिस्पर्ध्यांना ६९ धावांवर रोखत निर्णय फेरीतले स्थान निश्चित केले. नाणेफेक जिंकल्यावर फलंदाजी करण्याचा निर्णय मुंबई पोलिसांसाठी फायदेशीर ठरला. हर्ष आणि रोहनने आक्रमक फलंदाजी करत संघाला आव्हानात्मक धावा उभारून दिल्या. हर्षने ६७ चेंडूत ७३ धावा करताना १० चौकार आणि एक षटकार मारला.

## आज गुजरात ५ वा विजय मिळवण्याच्या प्रयत्नात हैदराबाद आणि पंजाब किंग्ज आमनेसामने येणार

लखनौ/हैदराबाद आयपीएलचा २६ वा सामना उद्या दुपारी लखनौच्या भारतल श्री अटलबिहारी वाजपेयी एकांना क्रिकेट स्टेडियमवर लखनौ सुपर जायंट्स आणि गुजरात टायटन्स यांच्यात खेळला जाणार आहे, तर याच दिवशी रात्री हैदराबादच्या राजीव गांधी आंतरराष्ट्रीय स्टेडियमवर होणार्या २७ व्या सामन्यात सनरायडर्स हैदराबाद आणि पंजाब किंग आमनेसामने येणार आहेत. गुजरातचा संघ सलग पाचवा विजय मिळवण्यासाठी मैदानात उतरणार आहे, तर हैदराबाद आपला पाचवा पराभव टाळण्यासाठी प्रयत्न करणार आहे. या हंगामात गुजरातच्या संघाने आतापर्यंत

परिणामी लखनौ ६ गुणांसह ५ व्या स्थानावर विराजमान आहे. हैदराबादने ५ सामन्यांत फक्त एकच विजय मिळवला आहे. त्यामुळे हैदराबाद २ गुणांसह गुणतालिकेत तळाच्या स्थानावर आहे. पंजाबने आतापर्यंत ४ सामने खेळला आहे. त्यातील ३ सामन्यात विजय मिळवण्यात पंजाब यश आले आहे, तर एका सामना पराभव पत्करावा लागला आहे. लखनौ संघात पूरने आतापर्यंत चमकदार कामगिरी केली. त्याने आतापर्यंत २८८ धावा केल्या आणि त्याचा स्ट्राईक रेट २२५ आहे, जो कोणत्याही विरोधी संघासाठी चिंतेचा विषय असू शकतो. पूरने आतापर्यंत २५ चौकार आणि २४ षटकार ठोकले आहे.

## ईशा अंबानी आणि लुईस बाउडेन एफआयव्हीबी प्रशासकीय मंडळात

मुंबई कलमाद्वारे अध्यक्षाना विविध श्रेणींमधून चार अतिरिक्त सदस्य नियुक्त करण्याचा अधिकार असतो. यामुळे विविधता आणि समावेशकता वाढणार आहे. ईशा अंबानी आणि लुईस बाउडेन यांची त्यांच्या प्रशासकीय मंडळावर नियुक्ती केल्याची घोषणा केली आहे. यामुळे व्यवसायिक कौशल्य, नव्या दृष्टीकोनांसह खेळाडूंचे प्रतिनिधित्व वाढणार आहे. एफ आय व्ही बी संविधानाच्या कलम २.४.१.५ अंतर्गत दोघांची नियुक्ती करण्यात आली आहे. या कार्यकारी नेतृत्वाचा भाग आहेत. त्यारिलायन्स रिटेलसह अनेक कंपन्यांमध्ये महत्त्वाची भूमिका बजावत आहेत. त्यांनी कंपनीच्या डिजिटल आणि ई-कॉमर्स वाढीस गती दिली आहे. लुईस बाउडेन या बीच व्हॉलबॉल खेळातील ऑलिम्पिकपटू आहेत.

## घाटकोपर जेट्स विजयी

मुंबई हर्षल जाधवच्या अष्टपैलू खेळामुळे (नाबाद ६६ धावा आणि ४ बळी) घाटकोपर जेट्स संघाने बांद्रा हिरोज संघावर ११ धावांनी चुरशीचा विजय मिळविला तर मुंबई पोलिस सिटी रायडर्स संघाने शिवाजी पार्क वॉरियर्स संघावर ८ विकेट्सनी दणदणीत विजय मिळवत स्पर्धेत सलग दुसऱ्या विजयाची नोंद केली. ज्वाला सिंग यांच्या ज्वाला स्पॉट्स फौंडेशन आणि एमसीसीच्या विद्यमाने आयोजित या स्पर्धेत घाटकोपर जेट्स संघाने पोलिस जिमखाना येथील लढतीत प्रथम फलंदाजी करताना २० षटकांत ६ बाद १७७ धावांचे लक्ष्य उभारले. आर्यन पेठणी (२६) आणि आदित्य श्रीवास्तव (२५) यांनी ५२ धावांची सलामी दिल्यानंतर हर्षल जाधव (नाबाद ६६), साई चव्हाण (नाबाद २०) यांनी संघाला १७७ धावांची मजल मारून दिली.

**सुविचार** विलास कोळेकर  
खंडाळा, रत्नागिरी. मोबा. ९४२२४२०६११

आयुष्याचे नियोजन दमदार असले की, आयुष्य रुबाबदारपणे जगायला मदत होते.

**पंचांग** शनिवार, १२ एप्रिल, २०२५  
शक १९४७ विश्वावसुनामसंवत्सर

चैत्र पौर्णिमा  
नक्षत्र : हस्त

स्वी उदय - ०६-२५  
स्वी अस्त - १८-५४

:- जन्मराशी :-  
००-०१ ते २४-०० कन्या

श्री हनुमान जयंती; वैशाख स्नानारंभ; छत्रपती श्री शिवाजी महाराज पुण्यतिथी; ज्योतिर्लिंग यात्रा-कोल्हापूर, पौर्णिमा समाप्ती उत्सवरात्री ५.५१

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर**-पहिले यानी हे दैनिक नवाकाल ऑफिस आणि नवाकाल प्रेस कार्लो १) दंगट मीडिया प्रा. लि., पत्ता: प्लॉट नं. २२, दिग्वा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विष्णू नगर, दिग्वा, नवी मुंबई - ४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा. लि., पत्ता: प्लॉट नं. एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रियल एरिया, शिरोली गाव, ता. हातकणगेले, जि. लोहा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाल विल्डिग, १३ नवाकाल पथ, खाडीलकर रोड, मिरगांव, मुंबई - ४००००४ येथे प्रसिद्ध केले. संपादक : **रोहित रमाकान्त पंडे** • कार्यकारी संपादक: **समीर करंबे** (\*पी.आर.बी. कायदानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.) संपर्क : संपादक विभाग: ८६५२२०९४४०, जाहिरात विभाग : ८९०८९९६४२३, ८९०८९९६४२९, छोटाचा जाहिराती: ८४२२८९७४४५. वितरण विभाग : ९५९४९३६४४९ ई-मेल: navakal.1923@gmail.com 'नवाकाल ऑफिस व नवाकाल प्रेस'चे प्रकाशन दैनिक 'नवाकाल' आर.एन.आय.क्र.९८९४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १९४४

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**पाककृती**

**मुगडाळ पॅनकेक**

★ **साहित्य** - १ वाटी मूग डाळ, १/२ वाटी तांदळाचे पीठ, २ ते तीन टेबलस्पून बारीक रवा, २ हिरव्या मिरच्या, भरपूर कोथिंबीर, ७ ते आठ लसूण पाकळ्या, १/२ इंच आले, तेल, एका गाजराचा कोस, १ बारीक चिरलेला कास.

★ **साहित्य** - सर्वप्रथम मुगडाळ स्वच्छ धुऊन एक दोन तास भिजत ठेवावे त्यानंतर त्यातले पाणी काढून मिक्सरच्या भांड्यात मूग डाळ घ्यावी. त्यातच हिरव्या मिरचीचे तुकडे, कोथिंबीर, लसूण पाकळ्या, आले तांदळाचे पीठ आणि रवा घालून मिक्सरला बारीक वाटून घ्यावे. बारीक वाटणे करता थोडेसे पाणी घालून घ्यावे. डोशाचे बॅटर प्रमाणे बॅटर असावे. तयार बॅटर पंधरा मिनिटे तसेच झाकून ठेवावे. आता तयार बॅटरमध्ये किसलेले गाजर घालावे. आवडत असल्यास बारीक चिरलेला कांदा घालावा. चवीनुसार मीठ घालावे आणि पुन्हा एकदा सर्व मिश्रण चांगले मिक्स करून घ्यावे. आता तवा गरम करून घ्यावा आणि त्याला तेलाचा बोळा पुसून घ्यावा आणि मुगाचे पॅन केक कसे मिश्रण ओतून घ्यावे. पॅन केक दोन्ही बाजूने छान खरपूस भाजून घ्यावेत पुढिन्हाची चटणी किंवा खोबऱ्याची चटणी तसेच शेजवान चटणी किंवा एखाद्या डीप सोबत हे पॅनकेक खाण्यास द्यावे.

**महावितरण** ई-निविदा सूचना

ई-निविदा कार्यकारी अभियंता (स्था) रत्नागिरी, ईटी - ०१/२०२५-२६ स्थापन कामासाठी मागविण्यात येत असून त्याबाबतचा इतर सर्व सविस्तर तपशिल कंपनीच्या <https://tender.mahadiscom.in/eatAPP> या वेबसाईटवर उपलब्ध असून, ई-निविदा विक्री करणेचा कालावधी दि. १२.०४.२०२५ ते १८.०४.२०२५ व सादर करण्याची तारीख १९.०४.२०२५ रोजी दुपारी १३.०० पर्यंत आहे. ई-निविदा फी व ई-निविदा बगणा रक्कम ऑनलाईन माध्यमातून भरून सर्व तपशीलांसह व्हीडीत नमुन्यात ई-निविदा सादर करावी. सदरील निविदेत काही शुध्दीपत्रक असेल तर ते फक्त महावितरणच्या संकेतस्थळावर प्रसिध्द करण्यात येईल. संपर्क अधिकारी कार्यकारी अभियंता (स्थापन) रत्नागिरी. दूरध्वनी क्र. ०२३५२-२२२१७७७ मो. नं. ७८७७७६५०१६.

**PRO No.:- PRO/KZR/01/2025-26 Dt. 02.04.2025** कार्यकारी अभियंता (स्था.) रत्नागिरी

**फॉर्म ए जाहीर उद्घोषणा**

(राज्य शासकीय आणि विकासकरीयणा मंडळ (राज्य शासकीय उद्योग) वित्तियम, २०१९ वी वित्तियम १४ अन्वये) ट्रांसरोनेडे आयटी कन्सल्टिंग सोल्यूशन्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरीता

१. कोर्पोरेट व्हालरचे नाव	ट्रांसरोनेडे आयटी कन्सल्टिंग सोल्यूशन्स प्रायव्हेट लिमिटेड
२. कोर्पोरेट व्हालरीच्या स्थापने दिनांक	१८.०९.२०११
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट व्हालरीची स्थापना/नोंदणीकरण झाले	आरआयसी मुंबई
४. कोर्पोरेट व्हालरीचा कोर्पोरेट ओळख क्रमांक / मर्यादित नोंदणीकृत क्रमांक	U72500MH2011PTC219879
५. कोर्पोरेट व्हालरीचा नोंदणीकृत कार्यालय आणि प्रमुख कार्यालयाचा पत्ता (जर असल्यास)	एफ-११, ३रा मजला, माणेक मंडळ १०, वीर नरेशम रोड, वकीजे, मुंबई, महाराष्ट्र - ४०००२०.
६. कोर्पोरेट व्हालरीचे पॅरिसमाप्त सुरु होण्याचे दिनांक	०८.०४.२०२५
७. पॅरिसमाप्ततेचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	जी. राममंडळ एफ-१०, सिडिकेट रोडकेवळी, डॉ. बांसाकर फर्स्ट स्ट्रीट, ३रा मजला, को. रोड, टी. अन्न, चेन्नई-६०००१०. ईमेल: liquidation.tcspl@gmail.com मो. क्र.: +९१-९८४१० ३९४४ नोंद. क्र.: IBB/PA-002/IP-N00167/2017-18/10437

याद्वारे सूचना देण्यात येते की, ट्रांसरोनेडे आयटी कन्सल्टिंग सोल्यूशन्स प्रायव्हेट लिमिटेडने दि. ०८.०४.२०२५ रोजी एंजिक पॅरिसमाप्त प्रक्रीया सुरु केली आहे. ट्रांसरोनेडे आयटी कन्सल्टिंग सोल्यूशन्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरीता याद्वारे सूचना देण्यात येते. ०८.०४.२०२५ रोजी किंवा त्यापुढी पॅरिसमाप्त यांच्याकडे नोंद क्र. ७ मध्ये नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. विधीय धनकी यांनी दाखवल्याने त्यांचे दाव्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्यांचे व्यक्तिगत, ट्युनाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्यांबाबतचे पुढील किंवा दिशाभूत करणारे दोघे सादर केल्यास दंड ठेवण्यात येईल. दिनांक: १२.०४.२०२५

सही/-  
जी. राममंडळ